

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHREE RAJ MAHAL JEWELLERS PRIVATE LIMITED

1.	Name of Corporate Debtor	Shree Raj Mahal Jewellers Private Limited
2.	Date of Incorporation of Corporate Debtor	12/05/2009
3.	Authority under which Corporate Debtor	RoC-Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of corporate Debtor	U36103DL2009PTC190236
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Shop No. 1 & 2, Lower Ground Floor, 2678, Diamond Mall, Gurudwara Road, Karol Bagh New Delhi, Central Delhi DL 110005 IN
6.	Date of closure of Insolvency Resolution Process	18 th January 2020 (Deemed closure of CIRP upon completion of 270 days from the Insolvency Commencement Date)
7.	Liquidation commencement date of corporate debtor	08 September 2020 [Order received on 09 September 2020]
8.	Name and registration number of the Insolvency Professional acting as liquidator.	NISHANT GAURAV GUPTA IBBI/IPA-002/IP-N00572/2017-2018/11739
9.	Address and email of the liquidator, as registered with the Board.	"SIDDHANT ADVOCATES" Flat No. 542, 1 st Floor, DDA SFS Flats, Sector 22, Pocket 1, Dwarka, New Delhi – 110 077 Email: nishantgaurav@outlook.in
10.	Address and email to be used for the correspondence with the liquidator.	"SIDDHANT ADVOCATES" Flat No. 542, 1 st Floor, DDA SFS Flats, Sector 22, Pocket 1, Dwarka, New Delhi – 110 077 Email: srm.liquidation@outlook.in
9.	Last date for submission of claims	07.10.2020

Notice is hereby given that the National Company Law Tribunal Principal Bench, New Delhi in CP No. (IB) – 818/2018 has ordered the commencement of liquidation of Shree Raj Mahal Jewellers Private Limited on 08 September 2020. The stakeholders of Shree Raj Mahal Jewellers Private Limited are hereby called upon to submit their claims with proof, on or before 07 October 2020, to the liquidator at the address mentioned against Item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Name and Signature of the Liquidator: NISHANT GAURAV GUPTA

Date and Place: 10 September 2020, NEW DELHI


NISHANT GAURAV GUPTA
Insolvency Professional
Regn. No. IBBI/IPA-002/IP-N00572/
2017-2018/11739
Email: nishantgaurav@outlook.in